IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Order : 18.7.95.

CP 55/95 (OA 635/92)

Om Prakash Patwa, Dal Chand, Ram Singh, Bajranglal Saini, Prem
Kumar Bhardwaj and Bhagwat Prasad Sharma

...PETITIONERS.

Versus

1.   Shri Gautam Gupta, Chief Post Master General, Rajasthan
        Circle, Jaipur.

2.   Smt. Sarita Singh, Sr. Supdt., Railway Mail Service,
        Jaipur Division, Jaipur.

3.   Shri Sohan Lal Dandol, Sub Record Officer, Mail Service,
        Bandikui, Distt. Jaipur.

... RESPONDENTS.

CORAM:

        HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN.

        HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Petitioners   ... SHRI J.K. KAUSHIK

For the Respondents   ...Shri Badri Prasad, Addl.
                               Officer   Incharge,
                               departmental
                               representative.

O R D E R

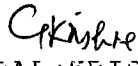PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

        Heard.   The directions issued by the Tribunal in OA
635/92 (OA 546/90) on 21.9.94 to the effect that the respondents
shall consider the cases of the petitioners afresh in the light
of the order dated 25.1.91 within a period of three months from
the date of receipt of a copy of the order and in case the
petitioners fulfil the requirements according to the letter dated
25.1.91, the respondents' earlier action may be quashed, have
been complied with in so far as the cases of the petitioners were
considered alongwith others and orders for their re-engagement
have been issued in respect of persons fulfilling the requisite
conditions laid down in the letter of the DG P&T dated 25.1.91
vide Annexures R-1 and R-2. Necessary orders in respect of
petitioners Dal Chand and Bajrang Lal Saini have already been
issued vide these annexures. The petitioners were also granted
liberty to move a fresh application in case they were aggrieved

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by any decision taken by the respondents. In the circumstances, it cannot be said that there was any dis-obedience of the directions of the Tribunal much less wilful dis-obedience.

2.   The Contempt Petition is, therefore, dismissed.

(O.P. SHARMA)   (GOPAL-KRISHNA)
   MEMBER (A)   VICE CHAIRMAN

VK